

- (iii) applications for supplementary licences for additional requirements of raw materials for export performance/expansion etc. will also be considered on the recommendations of the D. G. T. D.

The import licences to the small scale units will be granted on the basis of (i) c.i.f. value of actual consumption of imported raw materials during the period 1974-75 or (ii) the value of actual users licence obtained by the unit for that period which ever is less, plus 10% of such entitlements.

(b) In the inter-Departmental meeting held in October 1974 it was agreed that the value limitation on actual users' licence can be relaxed and the value increased to take into account the increases in prices if the concern drug manufacturing company applies with the necessary details to the DGTD and depending on the essentiality of the imports. Similarly it was also agreed that the restriction that 50% of the imports should be from rupee payment areas can be suitably relaxed if DGTD is satisfied that the concerned items are not available in required quantities from such areas. All these matters will be reviewed in the light of totality of Hathu Committee recommendations.

(c) Government had set up a Committee on Drugs and Pharmaceuticals Industry whose terms of reference, *inter-alia* included:

- (i) to make recommendations for promoting rapid growth of drug industry, particularly Indian and small scale industries' sector. In making its recommendations the Committee will keep in view the need for a balanced and regional dispersal of the industry; and
- (ii) to recommend measures for providing essential drugs and common household remedies to the general public especially in the rural areas. The final report of the Committee was received by the Government on 6-4-75 and the same is receiving its attention.

Contract System for Sinking of Tube Wells in Bikaner Division

6181. PROF. NARAIN CHAND

PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it has been decided to resort to the Contract System for the sinking of tube-wells by the Northern Railways in the Bikaner Division;

(b) if so, the date on which the decision to give preference to the contract system over the departmental system as in vogue previously was taken and the level at which it was taken;

(c) whether the decision to invite the services of contractor is not a failure of the Water Wing of the Northern Railway Administration;

(d) the justification for retaining the Water Wing in the face of this decision; and

(e) the total number of tube-wells being sunk at present and the total value of the contracts entered into by the administration for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) No.

(b) to (d) Do not arise.

(e) No tube-well is being installed through the agency of contractors. At present, one tube-well, at Lalgarh, is being installed through Ground Water Department of Rajasthan Government at a cost of Rs. 1.05 lakhs.

Posts of Additional CEs and DY. C.E. (Northern Railway)

6182. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) the number of posts of Additional Chief Engineers and Deputy Chief Engineers in the Northern Railways on the 31st March 1973, 31st March 1974 and 31st March 1975;

(b) the total increase in the amount of the Wage Bill in each of the subsequent years after 31st March 1973; and

(c) the justification for the creation of additional posts or promotion and the increase of expenditure involved?